

*[English]***Thermal Power Stations**

554. SHRI B.L. SHARMA 'PREM' : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Thermal Power Stations working in Delhi under D.E.S.U. and N.T.P.C. have since resorted to the use of washed coal;

(b) if so, the other Thermal Power Stations in the country to whom the directions have been issued by the Government for using only the washed coal in order to reduce the flyash menace; and

(c) whether the Government propose to issue directions to the concerned agencies for supplying only the washed coal to the Thermal Power Stations ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) The Central Pollution Control Board has issued directions under Section 5 of the Environment (Protection) Act, 1986 to the three power plants in Delhi under DESU and NTPC to switch over to use of beneficiated coal and for utilization of ash for making bricks and other building materials.

(b) The Central Pollution Control Board has also issued directions under Section 5 of the Environment (Protection) Act, 1986 to the following thermal power plants to prepare action plan for switching over to use of beneficiated/blended coal with lower ash content and to work out the ash management plan including utilisation of ash for gainful purposes:

- Durgapur Projects Ltd., Durgapur, I, Distt. Burdwan, West Bengal.
- Talcher Thermal Station, NTPC, Talcher, Distt. Aligarh, Uttar Pradesh.
- Obra Thermal Power Station, U.P. State Electricity Board, Distt. Sonbhadra, Uttar Pradesh.
- Bandel Thermal Power Station, Triveni, Hooghly, West Bengal.
- Bokaro Thermal Power Station (Plant-A), DVS, Bokaro, Distt. Dhanbad, Bihar.
- Patratu Thermal Power Station, Bihar State Electricity Board, Patratu, Bihar.
- Korba Thermal Power Station, Madhya Pradesh State Electricity Board (Easi), Korba, Madhya Pradesh.

- Hardwaganj Thermal Power Station, Kashimpur, Aligarh, Uttar Pradesh.

- Panki Thermal Power Station, Uttar Pradesh State Electricity Board, Panki, Kanpur, Uttar Pradesh.

(c) Presently, there is no such proposal in the Ministry of issue directions to the concerned agencies.

**Consumer Courts and Fora**

555. SHRI N.S.V. CHITTHAN :  
SHRI PANKAJ CHOWDHARY :  
KUMARI UMA BHARATI :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the details of Consumer Courts and Fora functioning at present, State-wise;

(b) whether despite the orders of the Supreme Court the consumer grievances redressal forums and courts have not been constituted in all the districts to various states including Delhi;

(c) if so, the reasons therefor;

(d) whether in view of the inordinate delay in the disposal of the disputes due to less number of consumer Fora and Courts, the Government propose to open more such Courts and fora; and

(e) if so, the number of Courts and fora proposed to be set up and the time by which they are likely to be set up ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) to (e) As per the information received from the States/UTs, at present 31 State Commissions and 506 District Fora (excluding J & K) set up under the Consumer Protection Act, 1986 are functioning in the Country. In addition, one State Commission and two Divisional Fora set up under the Jammu & Kashmir Consumer Protection Act, 1987 are functioning in Jammu and Kashmir. State-wise details are given in the Statement enclosed.

(d) and (e) The Consumer Protection Act, 1986 provides for setting up of Additional District Forum subject to the volume of work load. However, the responsibility of setting up of consumer courts rests with the State Governments/UT Administrations.